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## BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 101/2025/EZ

ANKUR SHARMA

.....APPLICANT

VERSUS

STATE OF WEST BENGAL &amp; ORS.

..... RESPONDENTS

STATUS REPORT IN THE FORM OF AFFIDAVIT BY THE MEMBER SECRETARY, STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY IN PURSUANT TO THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONAL BENCH DATED 01.08.2025

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Filed by:



( )

Advocate  
Calcutta High Court

25 SEP 2025

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**Most Respectfully Sheweth**

I, Smt. Sumana Bhattacharyya, W/o – Sanjib Kumar Kundu , aged about 57 years, by occupation service, having office at Prani Sampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sector III, Salt Lake, Kolkata- 700106, do hereby solemnly affirm and declare as follows:-

1. That, I am holding the post of the Member Secretary, State Environment Impact Assessment Authority, West Bengal and I have made myself well acquainted with the facts and circumstances of instant case and have gone through the documents and reports pertaining to the subject matter of the instant Original Application. Hence, I am competent to affirm the instant affidavit before this Hon'ble Tribunal.

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2. That, this affidavit is being affirmed in pursuant to the solemn Order passed by this Hon'ble National Green Tribunal, Eastern Bench dated 01.08.2025 wherein there is direction upon the State Environment Impact Assessment Authority, West Bengal (SEIAA, W.B.) to file affidavit examining the issue whether the application of the Project Proponent for Environmental Clearance can be processed in view of the Judgment passed by the Hon'ble Supreme Court of India dated 16.05.2025.

3. That in compliance with the aforesaid directions, SEIAA, W.B. vide its letter No. 1785/ENV-15017/12/2025 dated 27.08.2025 requested clarification from State Level Expert Appraisal Committee (SEAC) and West Bengal Pollution Control Board.

The copy of the letter dated 27.08.2025 is marked and annexed as **Annexure R/1**.

4. That the report from State Level Expert Appraisal Committee and West Bengal Pollution Control Board was received vide letter No. 1087-2N-15/2018(E) - Pt. I on 11.09.2025. Report of SEAC and WBPCB is marked and annexed as **Annexure R/2**.

5. That SEIAA, W.B. in its meeting held on 12.09.2025 discussed the said report and noted from the clarification that the Project Proponent, M/S. Srachi Keventer Abasan Pvt. Ltd. started for Phase 1 to Phase 3 based on individual sanction plans of each of the phases separately and the cumulative built up area of all these three phases is working out to be 14821.78 sqm., which is less than the threshold limit of 20,000 sqm. as per the Environmental Impact Assessments (EIA) Notification. Since, the construction done by the Project Proponent does not violate the provisions of the EIA Notification, therefore the project is being appraised by the State Level Expert Appraisal Committee.

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Copy of the Minutes of the 81<sup>st</sup> meeting of SEIAA, W.B. meeting held on 12.09.2025 is marked and annexed as Annexure R/2.

6. That the reply is true to the best of my knowledge and belief, which I derived from the office record.

That it is therefore respectfully prayed that the Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Subscribed by me  
Dipankar  
Advocate

Sumana Bhattacharyya  
DEPONENT

#### VERIFICATION

I, Smt. Sumana Bhattacharyya, Member Secretary, SEIAA do hereby solemnly affirm and declare that the contents of the report in the form of affidavit are true to the best of my knowledge and belief. No part of the Report is false and nothing has been concealed.

Verified at Kolkata this 25<sup>th</sup> day of September, 2025.

Subscribed by me  
Dipankar  
Advocate

Sumana Bhattacharyya  
DEPONENT



Government of West Bengal  
Department of Environment  
Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector – III,  
Salt Lake Kolkata –700 106  
Phone No. 033 23352742

NO. 1785 /ENV- 15017/12/2025

Date: 27.08.2025

To

1. The Member Secretary, West Bengal Pollution Control Board
2. The Chairman, State Level Expert Appraisal Committee (SEAC)

**Sub:** OA No. 101/2025/EZ [ Ankur Sharma -Vs- State of West Bengal & Ors ]

**Ref:** National Green Tribunal, Eastern Bench order dated 01.08.2025

Sir

With reference to the above mentioned subject matter, please find enclosed herewith the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench dated 01.08.2025 which is self explanatory. [Copy enclosed]

From the inspection report, filed by your office it is not clear whether it is a violation case or not. Vide the said Order Hon'ble National Green Tribunal has directed SEIAA to examine the issue whether the application of the Project Proponent can be processed in view of the Supreme Court of India judgment dated 16.05.2025 [Vanashakti Vs. Union of India] and file categorical affidavit before the Hon'ble Tribunal.[Copy enclosed]

You are requested to provide a status report to this office so as to prepare the affidavit of SEIAA, WB in compliance with the order of the Hon'ble Tribunal.

Yours faithfully,

Encl: As stated above

  
27.08.25  
Chief Environment Officer  
Environment Department

Copy forwarded for information to the Sr.PS to the Additional Chief Secretary, Environment Department, Govt. of West Bengal.

  
27.08.25  
Chief Environment Officer  
Environment Department



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Animesh K/2

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph.: (033) 2202-3000, Fax : (033)2202-3099

Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. 1087 -2N-15/2018(E)-Pt.I

Dated: // .09.2025

To  
The Chief Environment Officer,  
Department of Environment,  
Govt. of West Bengal, Prani Sampad Bhawan,  
5<sup>th</sup> Floor LB - 2, Salt Lake, Kolkata - 700106.



Ref: Your letter No. 1785/ENV-15017/12/2025 dated 27.08.2025.

Sub: O.A. No. 101/2025/EZ [Ankur Sharma - Vs - State of West Bengal &amp; Ors]

Madam,

With reference to the above, enclosed please find the status report as requested. In this connection it is to be mentioned that the PP has applied for Consent to Establish to WBPCB vide application no.7147108 dated 08.07.2025 for 71 no. of bungalows (G+1 storied) and club (G+2 storied) from Phase 1 to Phase 3. The built up area applied for the above is 14821.78 sqm. The application is presently auto rejected in the online system due to non-submission of documents in respect to the query raised by the WBPCB.

Yours faithfully,

Chief Engineer (EIM Cell)

Encl: As stated above.

24 09 2025



### Status report of M/s. Shrachi Keventer Abasan Private Limited

As submitted by the project proponent in the PARIVESH portal, the project has obtained Building Plan No. 860/990/1/KMDA signed on 19.07.2024 by South 24 Parganas Zilla Parishad for Plotted Development comprising of 2 Katha (double) (2 units), 2.25 Katha (double) (34 units), 2.5 katha (Double) (12 units), 3 katha Bungalows (76 units), 4 katha Bungalows (10 units) & Club at L.R. Dag nos. 404(P), 488(P), 489, 490, 491, 493, 494, 495, 496(P), 497 & 498(P), J.L. No.-08, P.S-KLC, P.O-Kulberia, Mouza- Chanda kanthalberia, Block - Bhangar II, PS – KLC, Kolkata 743502, Dist – 24 Parganas (South), West Bengal.

As per the sanction plan, the project is being developed in five phases as given below:

▪ Area statement

Sanction details	Phase 1	Phase 2	Phase 3 (Club)	Phase 4	Phase 5	Total
Area of land (sqm.)	6794.82	9015.52	2891.39	7857.13	9240.14	35799
LR Dag Nos.	489(P), 496(P) & 498(P)	488(P), 489(P) & 498(P)	404(P), 488(P), 491(P), 489(P) & 490(P)	496(P), 497(P), 494(P) & 498(P)	493, 494(P), 495, 496(P), 498(P)	J.L. No.-08, P.S-KLC, P.O-Kulberia, Mouza- Chanda kanthalberia, Block - Bhangar II, PS – KLC, Kolkata 743502, Dist – 24 Parganas (South), West Bengal
Total Built-up area (sqm.)	5492.32	7747.1	1582.36	4809.48	6438.98	26070.24
Ground coverage (Permissible)	45%	45%	45%	45%	45%	45%
Permissible Ground coverage Area (sqm.)	3057.67	5249.19	1001.53	3535.7	4158.06	17002.15
Ground Coverage (Proposed)	39.21%	31.94%	38.40%	30.05%	26.87%	33.77%
Proposed Ground coverage Area (sqm.)	2664.25	3726	854.83	2361.32	2483.14	12089.54
F.A.R.(Permissible)	2.25	2.25	2.25	2.25	2.25	2.25
F.A.R. (Proposed)	0.69	0.66	0.68	0.61	0.697	0.728
Sanction Date	28.12.2022	31.03.2023	31.03.2023	10.07.2023	30.01.2024	
Sanction No.	780/910/KMDA	789/919/KMDA	788/918/KMDA	860/990/KMDA	860/990/1/KMDA	

Unit Matrix								
Sl. No.	Plot type	Unit type	Phase 1	Phase 2	Phase 3	Phase 4	Phase 5	Total
1.	4K	4B+6T	8	2	0	0	0	10
2.	3K	4B+5T	20	27	0	26	3	76
3.	2.5K	3B+5T	0	12	0	0	0	12
4.	2.25K	3B+4T	0	0	0	0	34	34
5.	2K	3B+4T	0	2	0	0	0	2
<b>Total</b>								<b>134</b>

K – Kattah B – Bedroom T – Toilet



Land use statement			
Details	Values	Unit	(%)
Land Area	35799.00	Sqm.	100.00
Ground Coverage Area	12089.54	Sqm.	33.77
Swimming Pool Area	126.45	Sqm.	0.35
Service Area	1020.76	Sqm.	2.85
Paved Area	10395.21	Sqm.	29.04
Exclusive Tree Plantation Area	7713.23	Sqm.	21.55
Other Green Area	4405.79	Sqm.	12.31
Open Parking Area	48.02	Sqm.	0.13
Total	35799.00	Sqm.	100.00

The PP has received individual sanction plans for Phase 1 to Phase 5 of the project vide :

Phases	Phase 1	Phase 2	Phase 3	Phase 4	Phase 5
Sanction No.	780/910/KMDA	789/919/KMDA	788/918/KMDA	860/990/KMDA	860/990/1/KMDA
Sanction Date	28.12.2022	31.03.2023	31.03.2023	10.07.2023	30.01.2024

The PP has applied for EC for the proposed Plotted Development comprising of Bungalows & Club at L.R. Dag nos.404(P), 488(P), 489, 490, 491, 493, 494, 495, 496(P), 497 & 498(P), J.L. No.-08, P.S-KLC, P.O-Kulberia, Mouza- Chanda kanthalberia, Block - Bhargar II, Kolkata 743502, Dist – 24 Parganas (South), West Bengal.

Proposal No.:

SIA/WB/INFRA2/535611/2025

Project Proponent:

M/s. Shrachi Keventer Abasan Private Limited.

According to the application this is a proposal for plotted development comprising of Bungalows (G+1) & Club (G+2) storied. Total land area of the project is 35799.00 sqm. and total built up area is 26070.24 sqm. Total no. of Row Houses/Bungalows 134 (3 BHK – 48, 4 BHK – 86) nos.

**Salient Features of the project:**

- Salient features of the proposed project as uploaded by the PP in the PARIVESH portal is as below–

Land Area	35799.00 sqm (Phase 1-6794.82 sqm, Phase 2-9015.52 sqm, Phase 3-2891.39sqm, Phase 4- 7857.13 sqm, Phase 5- 9240.14 sqm)
Ground Coverage Area	12089.54sqm (33.77%)
Swimming Pool Area	126.45 sqm (0.35%)
Service Area	1020.76 sqm (2.85%)
Paved Area	10395.21 sqm (29.04%)
Exclusive Tree Plantation Area	7713.23 sqm (21.55%)
Other Green Area	4405.79sqm (12.31%)
Open Parking Area	48.02 sqm (0.13%)

Block Details	Bungalows: G+1 Club: G+2 storied
No. of row houses/bungalows	134 (3 BHK – 48, 4 BHK – 86) nos.
Total Built-up area	26070.24 sqm (Phase 1-5492.32 sqm, Phase 2-7747.1 sqm, Phase 3- 1582.36 sqm, Phase 4- 4809.48 sqm, Phase 5- 6438.98sqm)
Total Population During Operation	1020 (Fixed – 892, Floating – 119, Service – 9) persons
Total Population During Construction	215 persons
Source of Water	Ground Water
Quantum of Water required	Non-monsoon season: 176 KLD Monsoon season: 142 KLD
Quantity of Wastewater Generation	111 KLD
Treated Wastewater Recycled	Non-Monsoon: 80 KLD (Landscaping – 21 KLD, Car washing – 4 KLD, Flushing – 42 KLD, Yard washing – 13 KLD) Monsoon :46 KLD (Landscaping – 0 KLD, Car washing– 4 KLD, Flushing – 42 KLD, Yard washing – 0 KLD)
Quantity of Wastewater Discharge	Non-monsoon season:31 KLD Monsoon season: 65 KLD
Quantum of Fresh Water required	96 KLD
Quantity of Solid Waste Generation	440 kg/day(operational phase) 43 kg/day (construction phase)
Constructional phase Water Demand	18KLD (15 KLD for workers and 3 KLD for construction work)
Electrical Load	1442 KVA (1153.6 KW)
Electricity Supplied By	WBSEDCL
Solar Energy	At least more than 1% of total power requirement shall be met from solar power
D.G. Sets	3 nos. 320 KVA
Parking Required	140 nos.
Parking Provided	140 nos.
Proposed no. of Trees	630 nos.
Latitude & Longitude of site	22°32'0.16"N, 88°30'39.71"E
Project cost (Rs.)	Rs.14681 Lakhs

- The PP has applied in prescribed format for the proposed project for Environmental Clearance and uploaded their proposal in the PARIVESH portal on 02.07.2025.
- The PP was called for the EC presentation in the 77<sup>th</sup> meeting of the SEAC, WB (2023-2026) held on 09.07.2025 and the PP presented their proposal in the meeting.



- The SEAC took into consideration that the PP had received separate sanction plans for the project based on which they had started the construction work. The SEAC directed the PP to immediately apply for Consent to Establish to the WBPCB for the project for the constructed phases. It may be observed that the project has started construction for phase 1, 2 and 3. The total built up area is 14821.78 sqm. which is less than the threshold limit of 20,000 sqm., the criteria for application for EC under 8(a) category – Building and Construction projects.
- It is informed by the WBPCB, that the PP has applied for Consent to Establish to WBPCB vide application no.7147108 dated 08.07.2025 for 71 no. of bungalows (G+1 storied) and club (G+2 storied) from Phase 1 to Phase 3. The built up area applied for the above was 14821.78 sqm. The application is presently auto rejected in the online system due to non-submission of documents in respect to the query raised by the WBPCB.
- The present status of construction of the project as submitted by the project proponent during presentation before SEAC, is given as follows:

PRESENT STATUS & PERCENTAGE OF COMPLETION										
Sl. No.	Phase	No. Of Units	Type	Present Status	Task / Activities wise percentage completion					
					Sub Structure work up to plinth		Super Structure work			Over all completion Status
					Footing	Tie beam	Slab	Masonry	Plastering	
1	Phase 1	28	G+1	Work in progress	100%	100%	96%	76%	52%	71%
2	Phase 2	43	G+1	Work in progress	95%	91%	85%	52%	40%	68%
3	Phase 3 (CLUB)	1	G+2	Work in progress	100%	100%	75%	0%	0%	48%
4	Phase 4	26	G+1	Not Yet Started	0%	0%	0%	0%	0%	0%
5	Phase 5	37	G+1	Not Yet Started	0%	0%	0%	0%	0%	0%
Total		134+1								

#### SEAC Observations and Recommendations:

- According to the DSS of the PARIVESH portal, although the project area does not touch any CRZ, ESZ, RFA & PA WII, it is adjacent to the boundary of the East Kolkata Wetlands (EKW) - a declared Ramsar Site.
- SEAC observed that there is a court case pending before the Hon'ble NGT in O.A. No. 101/2025/EZ filed by Mr. Ankur Sharma alleging that a massive housing complex is being constructed without obtaining prior EC from SEIAA, WB in closed proximity of East Kolkata Wetlands. A hearing was conducted by the Hon'ble NGT on 30.06.2025 wherein all the respondents were directed to file their counter affidavits within four weeks and the matter will be listed on 01.08.2025.
- After detailed deliberation and based on the application made, documents uploaded / submitted, and the presentation made by the PP/Consultant, the SEAC made certain observations and raised queries to the project proponent which is uploaded in the PARIVESH portal.

**Mandatory documents**

1. Concurrence from the East Kolkata Wetlands Management Authority (EKWMA) for the project.
2. Consent to Establish from WBPCB for the ongoing project.
3. Land Use Compatibility Certificate from the competent authority should be submitted.
4. In the DPR submitted by the PP, the total waste water generation is given as 111 KLD however, the capacity of the STP mentioned in the plan is 100 KLD. Reasons for the mismatch should be submitted. The discharge point and analysis of the STP-treated water should be indicated.
5. The development agreement is in the name of M/s. Shrachi Keventer Abasan LLP referred to as the developer, while the applicant is M/s. Shrachi Keventer Abasan Private Limited. Reasons for the mismatch should be submitted.
6. Permission for construction of culvert over the nallah from the competent authority.
7. It is observed that the project is being developed in 5 (five) phases. A superimposed map depicting the five phases in different colors on the master plan should be submitted. The already constructed part should also be marked.

**Solar**

8. All Solar panels should be installed on the club roof in place of individual bungalow roof-tops.

**Plantation and green area and biodiversity**

9. Exclusive plantation and open green area should not be confused. Green open area, like lawns, may be proposed in addition to the stipulated tree plantation area.
10. Top soil in the project area shall be conserved and reused on completion of construction to the maximum extent possible.
11. The plan for filling the land to raise the ground level, if any, shall be submitted, specifically highlighting the intervention at the canal banks.
12. A Local Biodiversity Strategy and Action Plan (LBSAP) shall be formulated and submitted for protection and conservation of biodiversity, especially with respect to the EKW.
13. 'Cool pavement' with solar reflective material or permeable paving, as applicable, to be considered for the hardscapes to minimize the heat island effect.

**Water and waste water**

14. It is observed that a single borewell permission of capacity 25m<sup>3</sup>/hr for six hours per day has been proposed for the project. The quantum of fresh water required is 96 KLD. The SEAC requested the PP to submit proposal for two borewells of less capacities having a combined discharge capacity of not more than 100 KLD. The pumping schedule should accordingly be modified.
15. The site has canals on its two sides. The site boundary and canal interface should be responsive to the ecological characteristics of the canal embankment. Stipulated guidelines should be strictly followed. A drawing showing a cross-section of the property boundary in relation to the canal embankments has to be submitted in this regard.

**Need based EMP**

16. Revised need-based EMP as per Office Memorandum of MoEF& CC vide F. No. 22-65/2017.JA.III dated 30.09.2020 should be submitted as discussed in the meeting. 50% of the need-based EMP fund should be used for restoration of East Kolkata Wetland.



### Miscellaneous

17. The PP shall install the following :-

- a) Solar smart meter for recording generation.
- b) Smart flow water meter with totalizer at inlet for fresh water, for inlet, recycle and discharge of wastewater/ treated wastewater with provision for water quality monitoring at all such points.
- c) Water quality management system based on real time data.
- d) STP with the digital data for inlet / outlet along with discharge quality.
- e) Ambient air quality monitoring station based on real time data. Anti-smog gun/ mist canon to be provided especially during the construction period.
- f) Ambient noise quality monitoring station based on real time data.
- g) Display board for display of all the environmental parameters and beneficiary of the social component of EMP.
- h) Piezometer with automatic water level meter connected to an electronic display board.

External lighting design of the club areas, street lighting, open spaces and building facade should be in compliance with relevant Codes (NBC and NLC) and should not disturb the EKW nocturnal environment in anyway.

Plan in this regard to be submitted.

18. Charging facility for e-vehicles for at least 10% should be provided. Plan in this regard to be submitted.

The SEAC recommended that the above documents may be submitted in the PARIVESH portal for further consideration of the application.

**All the documents should be duly signed both by the project proponent and the environmental consultant.**

The SEAC will further consider the case on submission of satisfactory reply on the above-mentioned queries only through "PARIVESH" portal.

- Presently, the application for Environmental Clearance in the PARIVESH portal and the application for Consent to Establish in the WBOCMMS portal is lying with the project proponent for submission of additional details sought.

25 SEP 2018



सत्यमेव जयते

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
 (Issued by the State Environment Impact Assessment  
 Authority (SEIAA),  
 WEST BENGAL)

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Minutes of 81st meeting of SEIAA (Reconstituted on 17.05.2023) State Environment  
 Impact Assessment Authority meeting held from 12/09/2025 to 12/09/2025

Date: 15/09/2025

**MoM ID:** EC/MOM/SEIAA/750210/9/2025

**Agenda ID:** EC/AGENDA/SEIAA/750210/9/2025

**Meeting Venue:** Conference Room of the New Administrative Building of Environment Department, Govt. of West Bengal at IB-180, Sector-III, Salt Lake, Kolkata-700106.

**Meeting Mode:** Hybrid

**Date & Time:**

12/09/2025	02:00 PM	05:30 PM
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**1. Opening remarks**

SEIAA members greeted each other and started discussion point wise as per the agenda.

**2. Confirmation of the minutes of previous meeting**

Minutes of 80th Meeting of SEIAA, WB is uploaded in the PARIVESH Portal and same is confirmed by SEIAA.

**3. Details of proposals considered by the committee**

Day 1 -12/09/2025

**3.1. Agenda Item No 1:****3.1.1. Details of the proposal**

<b>Residential complex by DTC Projects Private Limited by DTC PROJECTS PRIVATE LIMITED located at 24 P ARAGANAS NORTH, WEST BENGAL</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/WB/INFRA2/541856/2025	2N-78/2025(E)	19/06/2025	Building / Construction (8(a))

**MISCELLANEOUS**

1. Email received from Mr. Ankur Sharma dated 29.08.2025 regarding filling of water bodies/wetlands/canals and flouting of environmental norms at "Gardenium" R.S. & L.R. Dag nos. 5104 to 5116, 5134, 5136, 5139, 5140, 5146, 5147, 5148, 5149, 5150, 5167, 5168, 5169, 5170, 5172/5202, 5173, 5175, 5179, 5182 to 5187, Mouza - Matiagachha, P.S. - Rajarhat, Pargana - Anowarpur, Kirtipur - II Gram Panchayat, North 24 Parganas, PIN - 700135.

**SEIAA decided to forward the letter to North 24 Parganas Zilla Parishad for necessary action.**

2. Email received from Mr. Ankur Sharma dated 04.09.2025 regarding illegal construction raised by WBHIDCO at premises no. 01-0707, plot no. IC/BLK-14, 15, 16 & 17, Action Area - IIC, P.S. - Eco Park, Newtown, North 24 Parganas, PIN - 700161.

**SEIAA decided to forward the letter to UDMA Department and NKDA for necessary action.**

3. O.A. No. 101/2025/EZ [Ankur Sharma - Vs - State of West Bengal & Ors] of Hon'ble NGT, Eastern Bench, dated 01.08.2025.

**In pursuance of the order of Hon'ble NGT dated 01.08.2025 SEIAA vide its letter No. 1785/ENV-15017/12/2025 dated 27.08.2025 requested clarification from SEAC and WBPCB.**

**The reply from SEAC and WBPCB has been received vide Memo No. 1087-2N-15/2018(E)-Pt.I dated 11.09.2025. It has been mentioned that construction by the project proponent has been started for Phase 1 to Phase 3 based on individual sanction plan of each of the phases separately and the cumulative built-up area of all these three phases is working out to be 14821.78 sqm., which is less than the threshold limit of 20,000 sqm. as per the EIA Notification. Since, the construction done by the PP does not violate the provision of EIA Notification, therefore the project is being appraised by SEAC.**